

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8418/2018

BADRI PRASAD (DEAD) THR. LRS

Petitioner(s)

VERSUS

RAM AKCHHAIBER (DEAD) THR. LRS & ORS.

Respondent(s)

(IA No.43358/2020 - ADDITION/DELETION/MODIFICATION PARTIES, IA No.10407/2020 - APPLICATION FOR SUBSTITUTION, IA No.61386/2020 - APPLICATION FOR SUBSTITUTION, IA No.61388/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.10409/2020 - EXEMPTION FROM FILING O.T., IA No.61387/2020 - EXEMPTION FROM FILING O.T., IA No.43360/2020 - EXEMPTION FROM FILING O.T.)

Date : 26-10-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Sanchit Garg, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s)

Mr. Pushkar Sharma, Adv.
Mr. Fuzail Ahmad Ayyubi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard the learned counsel for the parties and noting that the respondent no.15-Nand Kishore has died on 06.04.2020, the application for substitution of legal heirs of the deceased (as mentioned in paragraph 3 of the application) is allowed.

Mr. Pushkar Sharma, the learned counsel is appearing for all the respondents, barring the newly impleaded legal heirs of respondent no.15. He prays for and is granted four weeks time to file counter affidavit.

Mr. P. Sanchit Garg, learned counsel submits that although the respondent no.12 Smt. Indrawati has died on 21.10.2019, her legal heirs are already arrayed in the proceeding as respondents no.10, 11, 13 and 14 and, therefore, the name of the deceased Smt. Indrawati be struck off from the array of parties. In view of such submission, necessary correction in the cause title be made.

(ARJUN BISHT)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)